

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

24. C.P. (IB)/1381(MB)2020

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.01.2023**

Name of the Party: Sahyadri Starch And Industries Private  
Limited  
Vs.  
Shri Tradco India Private Limited

Section 9 of Insolvency and Bankruptcy Code, 2016

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**ORDER**

**The Court is convened through Video Conference.**

1. Mr. Ranjeev Carvalho, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor submits that the Corporate Debtor is already into CIRP by an admission Order dated 16.12.2022 in CP(IB)-2616/2019 by Court-III of this Tribunal.
3. In view of the above, the present Company Petition become infructuous. Petitioner is directed to file its claim with the IRP/ RP appointed in the above case.
4. In view of above, C.P. (IB)/1381(MB)2020 is hereby **dismissed** as infructuous. File to be consigned to records.

Sd/-

**PRABHAT KUMAR**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**